

12.50 hrs.

**PRESIDENT'S ASSENT TO BILLS**

**Secretary:** Sir, I lay on the Table the Mineral Oils (Additional Duties of Excise and Customs) Bill, 1958, passed by the Houses of Parliament during the current Session and assented to by the President on the 4th September, 1958, since a report was last made to the House on the 1st September, 1958.

**\*CORRECTION OF ANSWER TO STARRED QUESTION No. 80**

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** Sir, with our permission I propose on behalf of the Finance Minister to correct an error in the information given by him on the floor of this House on the 13th August, 1958, in reply to supplementaries to Starred Question No. 80 regarding Indo-Pakistan financial issues.

In reply to a supplementary question by Shri Damani who had asked "what are our total dues from Pakistan in all matters", the Finance Minister stated as follows:—

"...There are four major items: one is Rs. 50 crores; the second is Rs. 49 crores; the third is Rs. 23 crores; and the fourth is Rs. 16.5 crores. There are several minor items about which I cannot give an estimate."

The second item viz. Rs. 49 crores is not a claim by India against Pakistan but a claim by Pakistan against India on account of assets of the Issue Department of the Reserve Bank of India as was mentioned in the comprehensive statement on Indo-Pakistan financial issues made in the Lok Sabha on the 5th September, 1957, by the then Finance Minister, Shri T. T. Krishnamachari in response to Shri Wasnik's notice calling attention to the statement made by the Finance Minister of Pakistan regarding amounts payable by India to Pakistan.

\*For the original replies given by the Finance Minister to Supplementaries to S.Q. No. 80, please see Col Nos. 518 and 534 of the Debates dated the 13th August, 1958—Ed.

\*\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 8-9-1958.

†Introduced with the recommendation of the President.

**SUPREME COURT JUDGES (CONDITIONS OF SERVICE) BILL\***

**The Minister of Home Affairs (Pandit G. B. Pant):** I beg to move for leave to introduce a Bill to regulate certain conditions of service of the judges of the Supreme Court.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to regulate certain conditions of service of the judges of the Supreme Court."

*The motion was adopted.*

**Pandit G. B. Pant:** I introduce the Bill.

**INTERNATIONAL FINANCE CORPORATION (STATUS, IMMUNITIES AND PRIVILEGES) BILL\*\***

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to move for leave to introduce a Bill to implement the international agreement for the establishment and operation of the International Finance Corporation in so far as it relates to the status, immunities and privileges of that Corporation, and for matters connected therewith.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to implement the international agreement for the establishment and operation of the International Finance Corporation in so far as it relates to the status, immunities and privileges of that Corporation, and for matters connected therewith."

*The motion was adopted.*

**Dr. B. Gopala Reddi:** I introduce the Bill.